

FIR No. 31/19
PS Rajender Nagar

18.09.2020

(Matter has been physically heard)

**Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).**

Present: Ld. APP for the State.

IO absent.

Scanned copy of report under the signatures of WSI Soni Lal was received through email on 17.09.2020. Same is perused.

As per the report, the NBWs against accused could not be executed. IO is directed to file the original unexecuted process in Court on

18.12.2020.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
18.09.2020

STATE Vs. Ankit & Ors.
FIR No. 30/20

18.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.
Sh.Asha Ram, Ld. counsel for applicant.
IO absent.

Pursuant to directions issued on 17.09.2020, scanned copy of report
under the signatures of SHO PS Rajender Nagar is received. Counsel for applicant
has also filed the copy of RC of vehicle, through email.


Report perused.

As per report of SHO PS Rajender Nagar, IO/SI Ali Akram is stated
to be out of station in connection with some other case and accordingly, time is
sought for rendering clarifications qua the number of vehicle in question.

In view of the above report, put up for consideration on 22.09.2020.

Issue fresh notice to SHO concerned for filing the status report on

date fixed.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
18.09.2020

STATE Vs. Ankit & Ors.
FIR No. 30/20

18.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State,
Sh.Asha Ram, Ld. counsel for applicant.
IO absent.

Pursuant to directions issued on 17.09.2020, scanned copy of report
under the signatures of SHO PS Rajender Nagar is received. Counsel for applicant
has also filed the copy of RC of vehicle, through email.

Report perused.

As per report of SHO PS Rajender Nagar, IO/SI Ali Akram is stated
to be out of station in connection with some other case and accordingly, time is
sought for rendering clarifications qua the number of vehicle in question.

In view of the above report, put up for consideration on 22.09.2020,
Issue fresh notice to SHO concerned for filing the status report on
date fixed.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
18.09.2020

Cr. Case 5310/2020
STATE Vs. MAHENDER KUMAR
FIR No. 161 /2020 (Rajinder Nagar)

18.09.2020

(Matter has been physically heard)
Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused in JC (produced through VC).

Accused submits that copy of chargesheet has been supplied to him.

Accused seeks time for checking of copies.

Concerned Jail Superintendent is directed to ensure the availability
of Ld. Jail visiting LAC to accused, for checking of copies.

Put up again for scrutiny of documents on 28.09.2020.

Accused be joined for hearing through VC on date fixed.

Concerned Jail Superintendent to do needful.

Copy of this order be sent to concerned Jail Superintendent through
email, for compliance.

(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
18.09.2020

Cr. Case 5028/2020
STATE Vs. YOGESH @ YASH
FIR No. 143 /2020 (I P Estate)

18.09.2020

(Matter has been physically heard)
Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused Ankit @ Ashu stated to be in JC.

IO/SI Mohit Asiwaj in person.

IO/SI Mohit Asiwaj submits that accused Yogesh @ Yash has been
bailed out in the present case by the orders of Ld. ASJ.

SI Mohit Asiwaj further submits that for the want of extra set of
charge sheet with him, same could not be supplied to accused persons in
compliance of order dt. 03.09.2020.

IO further submits that now he has been transferred to PS Karol
Bagh.

In such circumstances, issue notice to SHO concerned for supplying
the copy of charge sheet to the accused Ankit @ Ashu, through concerned Jail
Superintendent.

Put up for scrutiny of documents and FP as per law on 23.09.2020.
Accused Ankit @ Ashu be also joined for hearing through VC on
next date.

Concerned Jail Superintendent to do needful.

Scanned copy of this order be sent to concerned SHO and concerned
Jail Superintendent, through email for compliance.

(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
18.09.2020

18.09.2020

(Matter has been physically heard)
Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Sh. Anjum Kumar, Ld. Counsel for applicant (joined through VC).

Pursuant to directions issued on 17.09.2020, scanned copy of status report under the signature of SHO/PS Rajender Nagar is received through email. Same is perused.


As per the status report filed by the SHO PS Rajender Nagar, inadvertently, instead of complete charge-sheet, only final report form was sent to counsel for accused, through email. It is further submitted that upon receipt of order dt. 17.09.2020, the details of email were again checked and now the complete charge-sheet has been sent to counsel for accused, through email.

Ld. counsel for applicant concedes that now he has received the copy of charge-sheet in the electronic form.

Perusal of the order dt. 17.09.2020 is revealing that the directions were also issued to SHO concerned for filing report regarding compliance of order dt. 28.08.2020 passed by this Court. However, in the status report received today there is no mention of compliance of order dt. 28.08.2020 by the IO. Further, there is no plausible justification as to why the IO has not complied with orders qua supply of charge-sheet to the accused and his counsel despite being well aware of the fact that accused is running in JC and the copy of charge-sheet is required for preparation of his defence.

In such circumstances, this casual conduct of IO be reported to DCP concerned with a direction to look into the matter and file report on 28.09.2020.

At this stage, counsel for applicant submits that he does not wish to


18/09/2020

press the present application u/s 12 of Contempt of Courts Act. In view of above submissions of counsel for applicant, the application stands disposed off.

Report of DCP be put up on date fixed with the main case file.

Scanned copy of this order be sent to counsel for applicant through email. One copy be also sent to DCP concerned for necessary information and action. One copy be also uploaded on Delhi District Courts Website.



(RISHABH KAPOOR)

MM-03(Central),THC,Delhi

18.09.2020

Cr. Case 288309/2016
STATE Vs. MANOJ
FIR No. 365 /2014 (Rajinder Nagar)

18.09.2020

Case taken up for pre-lok adalat sitting.

Present:

Ld. APP for the State.

Accused Manoj with Sh. Pradeep Kumar, Ld. Counsel.

Accused Kishore already PO vide order dt. 17.03.2020.

Complainant absent.

Issue fresh notice to complainant through SHO concerned for

19.09.2020,

Notice to complainant be also issued through whatsapp/email for
date fixed.

SHO concerned shall also filed previous conviction report of
accused Manoj on next date.

SHO concerned is directed to ensure the compliance.

Put up again for pre-lok adalat sitting on 19.09.2020 at 02:00 pm.

Copy of this order be sent to SHO concerned through all permissible
modes including email, for compliance.

(RISHABH KAPOOR)
MM-03(Central), THC, Delhi

18.09.2020